



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH

ORDER SHEET

Application No. OA. 940 of 2005-

Applicant (s) Shri Kontala Umapathi Respondent (s) Union of India & others

Advocate for Applicant (s) Ms. B. S. Tripathy Advocate for Respondent (s) M. K. Rath
J. pati

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O of R.S.O.T tiled. Copy served Notes in Secretary may kindly be seen. For favour of Registration please @ per memo</p> <p><u>13.12.05</u> <u>S.O.T.</u> <u>13/12/05</u></p> <p><u>13/12/05</u> For Admission with interim order Copy served. <u>13.12.05</u> Bench</p>	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><u>13/12/05</u> Registrar</p> <p><u>Order dated 14.12.05</u></p> <p>One K.Harikrishna, while serving in the Railways, died prematurely on 7.3.99 leaving behind 3 un-employed grown-up sons and 4 married daughters. ^{His} as wife, apparently, pre-deceased him, one of the married daughters of said Harikrishna, having become widow, is presently residing with her 3 brothers.</p> <p>Following to premature death of the Railway employee, the family have faced indigent condition; for said K.Harikrishna was sole bread earner of the family.</p> <p>In the aforesaid premises, the eldest son of said</p>

K. Harikrishna (named K. Umamathi - the present applicant) approached the authorities to provide him a compassionate employment in order to overcome the adverse financial situation of the family. No heed having been paid to the said grievances, the Applicant (K. Umamathi) has approached this Tribunal in the present O.A. filed under Section 19 of the AT Act 1985.

Heard Mr. B.S. Tripathy, Id. Counsel appearing for the Applicant and Mr. R.C. Rath, Id. Standing Counsel for the Railway (on whom a copy of this O.A. has already been served), and on perusal of the materials placed on record, this O.A. is hereby disposed of with a direction to the Respondents to consider the grievances of the Applicant, as raised in this O.A., and for granting a compassionate employment to the Applicant. The considerations ^{in question} should be given ~~in question~~ within a period of 120 days from the date of receipt of a copy of this order. Liberty is hereby also granted to the Applicant to submit a consolidated representation, before the Respondents/appropriate authorities, within ten days hence.

Send copies of this order to the Respondents in the address given in the O.A., along with ^{Copies of this O.A.,} notices and free copies of this order be handed over to the Applicant and to the Id. Counsel appearing for both the parties.

Jehanty
14.12.2005
Member (J)

Copies of order dt 14.12.05
issued to counsel for both
sides & copies of order
along with copies of O.A.
issued to all Resps by
Regd Post.

15/12/05